The Bombay Essential Commodities and Cattle (Control) (Gujarat Amendment) Act, 1983

18 of 1983

Keyword(s):
Essential Commodities, Cattle
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 4th October, 1983 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 18 OF 1983.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 6th October, 1983).

AN ACT

further to amend the Bombay Essential Commodities and Cattle, (Control) Act, 1958.

It is hereby enacted in the Thirty-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Bombay Essential Commodities and Cattle (Control) (Gujarat Amendment) Act, 1983.

(2) It shall be deemed to have come into force on the 17th June, 1983.
2. In the Bombay Essential Commodities and Cattle (Control) Act, 1958 (hereinafter referred to as "the principal Act"), in section 4, in subsection (1), for clause (b), the following clause shall be substituted, namely:

"(b) for regulating or prohibiting movement, supply and distribution of, or trade and commerce in, or for regulating the maintenance of, cattle."

3. (1) The Bombay Essential Commodities and Cattle (Control) (Gujarat Amendment) Ordinance, 1983 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.